

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

CC No : 06/10
RC : 1(A)/98-DLI/CBI, ACB, New Delhi
U/S : 120B r/w 419, 420, 467, 468, 471 IPC and
Sec. 13(2) r/w 13(1)(d) of PC Act 1988.
CBI Vs. P.K. Thungan & Ors.

30.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld. PP for CBI.
Ms. Hoineithiam and Sh. K.Luikang Michael, Ld.
Counsels for accused no. 1, Konngam Konyak and accused
no. 2, Mezakrol.
Sh. Anil Thakur Ld. Counsel for accused no. 5, Badang Wapang.

Order not ready.



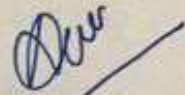
Put up on 04.08.2020 at 10.30 am for order on charge as well as
order on application filed by accused no. 1 and 2 U/S 227 CrPC.

Signed copy of this order is being sent through whatsapp to
Ahlmad of this Court with direction to send the same to concerned official of

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District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/30.07.2020

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